

sheet or like with thickness less than 50 microns. The Rules prohibit the use of carry bags made of recycled plastic or products made of recycled plastic for storing, carrying, dispensing or packaging ready to eat or drink food stuff. Further, sachets using plastic material are prohibited for storing, packing or selling gutkha, tobacco and pan masala.

(d) Government has identified Compostable plastic as one of the alternative. The Rules define norms for compostable plastic. Further, to promote the use of compostable plastic, the provision of minimum thickness of fifty microns has been made inapplicable to carry bags made up of compostable plastic, conforming IS/ISO 17088.

Death of lions in Gir forest, Gujarat

690. SHRI JOGINIPALLY SANTOSH KUMAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether in view of the recent deaths of Asiatic Lions in Gir forest of Gujarat, the Central and the State Governments have stepped up their efforts for conservation of the rare wild cat;

(b) whether Government has begun work on a proposal for conservation of the rare species including translocation of the lions to a new home within Gujarat and monitoring of the ecology; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The Central and the State Government have stepped up their efforts for conservation of the Asiatic Lion. Considering the need to have better protection to Asiatic Lion, the Ministry of Environment, Forest and Climate Change has approved the Asiatic Lion conservation project with a total budget of ₹ 9784.50 lakh under the Centrally Sponsored Scheme-Development of Wildlife Habitat (with a ratio 60:40 of Central and State share respectively). The project includes the following major components:

1. Habitat improvement
2. Habitat and wildlife protection
3. Veterinary care, rescue and conflict management
4. Eco-development and relocation.

(b) and (c) As per the information received from State Government of Gujarat, there is no proposal for translocation of the Lions to a new home within Gujarat.

Corporate Environmental responsibility charges for infrastructure projects

691. SHRI NEERAJ SHEKHAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Ministry has decided to charge corporate environmental responsibility charges, against development of infra, mining, power, Coastal Regulation Zone (CRZ) projects at the time of environmental clearance;

(b) if so, project-wise details thereof;

(c) details of fund managed and utilized project-wise; and

(d) whether Government had devised any robust mechanism to monitor the expenditure of such fund?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. Ministry of Environment, Forest and Climate Change (MoEF&CC) *vide* Office Memorandum dated 1st May, 2018 has delineated a procedure for stipulating fund allocation towards the Corporate Environment Responsibility (CER) related activities for various green field and brown field developmental projects. The fund allocation towards CER related activities varies from 0.125 to 2 percentage of capital investment which *prima-facie* depends upon the nature and capital investment of the developmental project concerned.

(c) and (d) The funds allotted towards CER related activities are being maintained by the respective project proponent and the compliance status in this regard is being submitted to the concerned Regional Office of the Ministry in the half yearly compliance reports required as part of the Environmental Clearance conditions and to the District Collector concerned. Monitoring the implementation status of fund allotted towards CER related activities has been entrusted to the Regional Offices of the Ministry.

EIA for construction of a dam of Mullaperiyar

692. SHRIMATI KANIMOZHI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the Ministry granted Terms of Reference for an Environmental Impact Assessment (EIA) study in Mullaperiyar for construction of a new dam by Kerala Government which are in violation of the orders of the Supreme Court;